

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:6  
ANSWERED ON:05.12.2013  
LAND ACQUISITION  
Reddy Shri Magunta Srinivasulu

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Rules for the Right to Fair Compensation and Transparency in Land Acquisition and Rehabilitation and Resettlement Act, 2013 have been finalised;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government also proposes to issue guidelines for the implementation of the Act, and if so, the details thereof;
- (d) whether the Government proposes to return the land to the farmers/owners if a proposed project for which the land has been acquired fails to come up within five years of acquisition of land, under said Act and if so, the details thereof; and
- (e) the steps taken/being taken by the Government for effective implementation of the Act?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH )

(a) to (e): A Statement is laid on the table of the House.

Statement referred to in reply to Part(a) to (e) of the Lok Sabha Starred Question No. 6 due for reply on 5.12.2013

(a) to (c): The Right to Fair Compensation and Transparency in Land Acquisition, Resettlement and Rehabilitation Act, 2013 has been published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 27th September, 2013 as Act No. 30 of 2013. As per Section 2 of the Act, the date of commencement of the Act is to be notified within three months of the assent of the President. The date of commencement of the Act is under consideration of the Department. The Draft Rules to give effect to implementation of provisions of the aforesaid Act have been prepared and sent to the Ministry of Law & Justice (Legislative Department) for vetting. Further, no guidelines have been prepared by the Department with regard to the aforesaid Act.

(d): Section 101 of the aforesaid Act provides that 'When any land acquired under this Act remains unutilised for a period of five years from the date of taking over the possession, the same shall be returned to the original owner or owners or their legal heirs, as the case may be, or to the Land Bank of the appropriate Government by reversion in the manner as may be prescribed by the appropriate Government.

Explanation:- For the purpose of this section, 'Land Bank' means a governmental entity that focuses on the conversion of Government owned vacant, abandoned, unutilised acquired lands and tax-delinquent properties into productive use<sup>1</sup>.

(e): To give effect to implementation of provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Resettlement and Rehabilitation Act, 2013, draft Rules have been prepared and sent to the Ministry of Law & Justice (Legislative Department) for vetting.